

(c) No, Sir.

(d) Does not arise.

Implementation of central projects

1658. SHRI ABU ASIM AZMI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) Whether the Ministry of Finance has tightened the noose on the implementation of all central projects specially those in the infrastructure sector;

(b) whether any directives have been issued that project appraisals and formulations will have to be completed with 16 weeks from conceptualisation to tying up of funds; and

(c) if so, the details of the fresh norms issued by his Ministry in respect of projects specially social and infrastructure projects and the dates from which they are to be enforced?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI ANANDRAO VITHOBA ADSUL): (a) Sir, procedures are already laid down for review/monitoring of implementation of all Central projects, including infrastructure projects.

(b) Guidelines have been issued prescribing a time period of 16 weeks for appraisal of projects (excluding the time taken for preparation of DPR) costing Rs.50 crore and above.

(c) As per fresh guidelines, preparation of Feasibility Report (FR) is necessary for obtaining 'in-principle' approval of the Planning Commission had inclusion of the project/scheme (costing Rs.50 crore and above) in the Plan of the concerned Ministry/Department. Thereafter a Detailed Project Report (DPR) has to be prepared for inter-ministerial consultations. A generic structure for the DPR has been incorporated in the guidelines. The guidelines are applicable for all Central Government funded plan schemes/projects and are applicable w.e.f. 01.07.2003.

Airport Handling by IA

1659. SHRI JANARDHANA POOJARY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Indian Airlines proposes to establish a

wholly owned subsidiary to undertake airport handling and allied services;

(b) if so, the details in this regard;

(c) in what manner ground handling work is being carried out presently and what advantages are expected from the proposed subsidiary;

(d) whether private parties, including overseas entities would be allowed to invest in the subsidiary; and

(e) if so, what are the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI RAJIV PRATAP RUDY): (a) Yes, Sir.

(b) The proposed Company shall have an Authorised Capital of Rs. 100 crores and Rs. 10 crores as Paid-up Capital initially. The main object of the Company is to provide ground handling services at all airports to airlines. The Company has also been authorized to carry out many other functions viz. maintenance of equipment, vehicles, hangars, etc.

(c) Indian Airlines fully carried out ground handling jobs of its flights at all domestic airports except at Kochi, where Air India and CIAL handle Indian Airlines flights. At foreign Airports, except at Kathmandu, Indian Airlines flights are handled by established ground handling agencies. At Kathmandu, Indian Airlines handles its flights on its own.

Indian Airlines shall be able to focus itself on Airlines core business, and ground handling activities can be better performed by the proposed subsidiary. By forming Joint Ventures, it can reap benefits of the Joint Venture partners' expertise, experience and resources.

(d) and (e) Yes, Sir. The proposed Company is authorized to enter into Joint Ventures, collaboration with Indian and/or foreign individuals and/or other entities/organisations for technical, financial and/or any other assistance in consonance with the policy of the Government.

Expansion of air services from Belgaum

1660. SHRI K.B. KRISHNA MURTHY: Will the Minister of CIVIL AVIATION be pleased to state the steps taken by Government to operate passenger flights to steps taken by Government to operate passenger flights to Bangalore, Mumbai and other places from Belgaum Airport in Karnataka?